

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 374 of 1995

Wednesday, this the 16th day of October, 1996

CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

K. Gopalakrishnan Nair,
S/o Parameswaran Pillai,
residing at Arakkal Parambil House,
Thottuvathala, Nedumudi PO,
employed as Extra Departmental
Delivery Agent in the Office of the
Extra Departmental Sub Post Office,
Ponga, Alappuzha District.

.. Applicant

(By Advocate Ms. Bhadrakumari for Mr. Asok M Cherian)

Versus

1. The Superintendent of Post Offices,
Department of Posts,
Alappuzha Division, Alappuzha-688012.
2. The Chief Post Master General,
Kerala Circle,
Department of Posts, India,
Trivandrum - 695033
3. The Directorate of Posts
represented by Assistant Director
General (SPN), Department of Posts,
India, New Delhi.
4. M. Jacob, Group D employee,
Alappuzha Iron Bridge Post Office,
Alappuzha.

.. Respondents

(By Advocate Mr. MA Shafik for SCGSC)

The application having been heard on 16th October 1996,
the Tribunal on the same day delivered the following:

ORDER

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

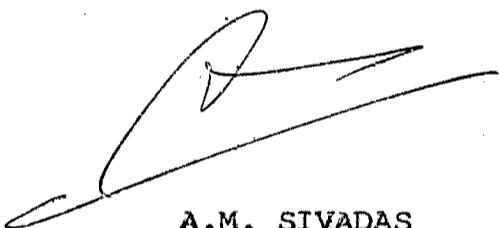
Applicant an Extra Departmental Delivery Agent is aggrieved by Para 1.2 of the impugned order A-1 dated 11-9-1990 by which an upper age limit of 50 years has been prescribed for eligibility for appointment as Group D.

Stating that applicant does not satisfy this criterion respondents rejected his case by A-4 order. Applicant contends that the Tribunal in an order dated 6-3-1996 in OA No. 155/95, quashed the order A-1 to the extent of prescribing an upper age limit. The prayer of the applicant in this regard has, therefore, already been conceded by the Tribunal. Learned counsel for applicant submitted that she is not pressing the other prayers in the application.

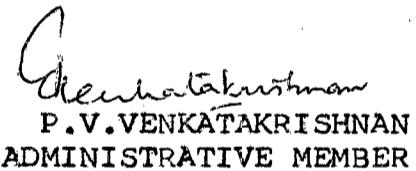
2. It only remains now for the respondents to re-consider the impugned order A-4 in the light of the decision of the Tribunal in OA No. 155/95. They will do so within two months from today and pass appropriate orders. In order to enable them to do so, we quash A-4 order.

3. Application is allowed as aforesaid. No costs.

Dated the 16th October, 1996



A.M. SIVADAS
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

ak/1610

List of Annexures

1. Annexure A1: A true copy of letter No. 44-31/87-SPB.I dated 28/8/1990 of the 3rd respondent as circulated by the 2nd respondent by his letter No.Rcctt/11-28/89 dated 11/9/1990.
2. Annexure A4: A true copy of the letter ~~of~~ the 1st respondent addressed to the applicant, No.83/EDAs/GL dated 8/2/95.

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 374 of 1995.

Wednesday, this the 17th day of July, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. Gopalakrishnan Nair,
S/o Parameswaran Pillai,
Extra Departmental Delivery Agent,
Office of the Extra Departmental Sub Post Office,
Ponga, Alappuzha District.
Residing at Arakkal Parambil House,
Thottuvathala, Nedumudi P.O.

... Applicant

Vs

1. The Superintendent of Post Offices,
Department of Posts,
Alappuzha Division, Alappuzha -688 012.
2. The Chief Post Master General,
Kerala Circle, Department of Posts,
India, Trivandrum -695 033.
3. The Directorate of Posts represented
by Assistant Director General (SPN),
Department of Posts, India, New Delhi.
4. M. Jacob, Group D Employee,
Alappuzha Iron Bridge Post Office,
Alappuzha.

... Respondents

By Advocate Mr M.A. Shafik for Mr T.P.M. Ibrahim Khan, Sr.CGSC

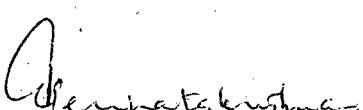
O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Neither applicant nor his counsel is present.

Application is dismissed. No costs.

Dated the 17th July, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN